

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4939
ANSWERED ON:25.04.2013
STATE FUNDING OF ELECTIONS
M.Thambidurai Dr.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to implement the proposal of State-funding of elections; and
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the time by which the Government is likely to take a decision in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c): The issue of electoral reforms in its entirety, which inter alia includes the funding of elections, has been referred to the Law Commission of India for its recommendations. The Law Commission had been requested to submit concrete suggestions in this regard within three months from 16m January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. Hence, the recommendations of the Law Commission are yet to be received. On receipt of the recommendations, matter will be further examined in consultation with the stake holders towards a suitable decision in the matter at the earliest.